

COUNCIL OF STATES

Tuesday, 11th February 1953

The Council met at two of the clock in the afternoon, MR. CHAIRMAN in the Chair.

ORAL ANSWERS TO QUESTIONS

FUNDS FOR HEALTH SERVICES

*22. SHRI K. C. GEORGE: Will the Minister for HEALTH be pleased to state:

(a) whether the Delhi State Government have represented that more funds should be made available to them for Health Services under the Five Year Plan;

(b) whether any other States have made similar representations; if so, -which are those States; and

(c) what steps have been, or are proposed to be, taken by Government in the matter?

THE DEPUTY MINISTER FOR HEALTH (SHRIMATI M. CHANDRASEKHAR): (a) The Delhi State Government have made a representation to the Planning Commission that more medical and public health schemes should be included in the State's Five Year Plan. The matter is under the consideration of the Commission.

(b) No.

(c) Does not arise for the present.

SHRI K. C. GEORGE: Has the Government of Travancore and Cochin made any representation?

SHRIMATI M. CHANDRASEKHAR: Not for health.

SHRI K. C. GEORGE: Is the Government aware that the hon. the Health Minister herself, in one of her speeches in Calcutta on the occasion of the Cancer Hospital meeting, made a remark in the way of protest that sufficient funds had not been made available

69 C of S D

for health services in India under the Five Year Plan?

SHRIMATI M. CHANDRASEKHAR: I am not aware.

MR. CHAIRMAN: This supplementary question takes us beyond the question whether the Delhi State Government and other State Governments have made any representations in the matter.

INTERNATIONAL CONFERENCE ON CHILD WELFARE

*23. SHRI K. C. GEORGE: Will the Minister for HEALTH be pleased to state:

(a) whether it is a fact that *Hu* International Conference on Child Welfare was recently held in Bombay;

(b) if so, by whom was the Conference sponsored, by which countries delegates were sent to it and by whom India was represented thereat;

(c) what were the proposals made at the Conference by the Indian delegates; and

(d) what was the outcome of this Conference?

THE DEPUTY MINISTER FOR HEALTH (SHRIMATI M. CHANDRASEKHAR): (a) An International Study Conference on Child Welfare was held at Bombay from the 5th to 12th December, 1952.

(b) It was convened by the International Union for Child Welfare, Geneva, at the invitation of the All India Save the Children Committee which has since been merged into the Indian Council for Child Welfare. A list of the countries, organisations, etc. who sent delegates to the Conference is laid on the Table of the House. The Government of India was represented by Dr. (Mrs.) Sharyu Bhatia, Adviser in Maternity and Child Welfare, Directorate General of Health Services.

(c) The delegates were not expected to make proposals on their own but

were required to attach themselves to one or other of the Study Groups and the Group as a whole made recommendations to the Conference.

(d) A copy of the resolutions and findings of the Conference is laid on the Table of the House. [See Appendix IV, Annexure No. 10.].

STATEMENT

List of countries, organisations, etc., who sent Delegates to the International Conference on Child Welfare.

1. Australia.
2. Belgium.
3. British West Indies.
4. Burma.
5. Canada.
6. Ceylon.
7. Egypt.
8. France.
9. Great Britain.
10. Greece.
11. India.
12. Indonesia.
13. Iran.
14. Iraq.
15. Israel.
16. Japan.
17. Malaya.
18. Netherlands.
19. New Zealand.
20. Pakistan.
21. Portugal.
22. Sudan.
23. Sweden.
24. Switzerland.
25. Thailand.
26. United States of America.
27. Yugoslavia.
28. Representatives of the United Nations and their specialised agencies.
29. International Non-Governmental Organisations.

SHRI K. C. GEORGE: In page 1 the Resolutions supplied to us, it mentioned in paragraph 2 that 15 non-Governmental international organisations took part in this Conference. May I know what are those 15 non-Governmental organisations?

SHRIMATI M. CHANDRASEKHAR: If you give me time, Sir, I will look into the file and give the name later on.

SHRI V. K. DHAGE: Has the Government under contemplation a modification of the Children's Act as recommended by the Child Welfare Conference?

RAJKUMARI AMRIT KAUR: A modification of the Children's Act is under the contemplation of the Government of India.

DR. D. H. VARIAVA: May I know whether the resolutions passed by this Conference have been distributed amongst the Health Departments of the different States in India?

SHRIMATI M. CHANDRASEKHAR: I am not aware.

DR. D. H. VARIAVA: Would it not be desirable to distribute these resolutions amongst the State Government; so that wider publicity is given to these resolutions and the States who want to make an improvement in the health of the children can take advantage of these suggestions?

RAJKUMARI AMRIT KAUR: This Conference was not a Governmental Conference. Therefore Government cannot take any action in the matter. The Organisations who called the Conference were at liberty to send these Resolutions to all Governments. Presumably, this has been done.

SHRI K. C. GEORGE: On page 5 of the Resolutions it is mentioned that clothing for children up to five years should be reduced to the minimum, that clothing should be simple, loose and sufficient enough only to keep the child warm. Has this Conference considered the case of children having no clothing at all?

MR. CHAIRMAN: The question does not arise. Those who have clothes must have loose clothes.

TELEPHONE RENTALS IN MYSORE STATE

*24. SHRI M. VALIULLA: Will the Minister for COMMUNICATIONS be pleased to state:

(a) whether Government are aware of the resolutions regarding telephone charges passed at a public meeting under the auspices of the Journalists' Association, Mysore, on the 23rd December, 1952; and

(b) whether a deputation waited on the Minister for Communications in the first week of January, 1953 at Bangalore to seek redress against the enhancement of the telephone rentals?

THE DEPUTY MINISTER FOR COMMUNICATIONS (SHRI RAJ BAHADUR):

(a) Yes.

(b) Yes.

SHRI M. VALIULLA: Is it not a fact that the telephone rentals were very much cheaper in Mysore State before the integration?

SHRI RAJ BAHADUR: It is a fact that the rentals were lower than those obtaining in other parts of the country.

SHRI M. VALIULLA: Have the trunk telephone charges been raised from Re. -/12/- to Rs. 2/2/-?

SHRI RAJ BAHADUR: Yes, to bring about uniform rates throughout the country.

SHRI M. VALIULLA: Is it necessary that the same rates should prevail in all places, whether big or small?

SHRI RAJ BAHADUR: It is a necessary corollary of financial integration that there should be uniform tariffs throughout the country.

SHRI M. VALIULLA: Did the Journalists' Association, Mysore, make a representation to the Minister for Communications to lower the rates?

SHRI RAJ BAHADUR: Yes, Sir. Their representation was that Bangalore should not be treated in the same way as the big commercial centres like Bombay, Madras and Calcutta, but H.M. replied that he had also to consider towns like taluk headquarters which were far smaller than Bangalore where also the same rentals are being recovered in order to ensure uniformity.

SHRI M. VALIULLA: After that, have you thought over the matter?

SHRI RAJ BAHADUR: I have already replied.

SHRI B. K. MUKERJEE: Is it a fact that the Government recently separated the administration of the telephone and telegraph sections and thereby increased the administrative cost of the telephones?

SHRI RAJ BAHADUR: Neither does it arise from the question, nor is it a fact.

SHRI B. K. MUKERJEE: Does the Government consider that the telephone is an essential system of communication to the community?

SHRI RAJ BAHADUR: Obviously, it is very essential.

SHRI B. K. MUKERJEE: Can the Government say that under the present telephone tariff telephone facilities are available to the common man in this country?

SHRI RAJ BAHADUR: The rates are not high.

SHRI D. D. ITALIA: Are trunk telephone facilities available in all the districts of Hyderabad?

MR. CHAIRMAN: From Bangalore we are now going to Hyderabad. We may be going to other places too.